

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN
ZONE, PUNE

IN

Book No : 1125
PAGE NO : 28/25
SR. NO : 235125
DATE : 25/6/25

ORIGINAL APPLICATION No. 202 of 2024(WZ)

IN THE MATTER OF:-

MANGLAGAURI P. MAKWANA
NOTARY
GOVT. OF INDIA

JANAKSINH KHUSHALSINH PARMAR

...APPLICANT

VERSUS

MOEF&CC THROUGH SECRETARY &ORS

....RESPONDENT(s)

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO.1
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(MoEF&CC)

MOST RESPECTFULLY SHOWETH:-

I, Yogesh Kumar, working as Scientist 'C', in the Regional office, Ministry of Environment, Forest and Climate Change (MoEF&CC) having office at Gandhinagar do hereby solemnly affirm and state as under:

1. That I, in the capacity of Scientist in the MoEF&CC, am fully conversant with facts of the case and competent to swear this affidavit on behalf of the MoEF&CC.
2. That the instant application has been filed praying inter- alia to declare that the Respondent No.5 i.e. M/s Thoth Mall and Commercial Real Estate Pvt. Ltd. has violated the conditions stipulated in the Environmental Clearance dated 31.05.2024 granted for the Thoth Mall Project in Surat, including but not limited to unauthorized felling of trees, illegal excavation, commencing large scale construction activities pending the EC, failure to abide by the rules governing dust mitigation measures, misrepresentation of water usage, and improper disposal of excavated earth & construction waste.
3. It is humbly submitted that, the answering respondent No.1 has previously filed a counter affidavit in the aforesaid matter, dated 06.02.2025.
4. That the instant matter was listed on 17.04.2025, whereby this Hon'ble Tribunal has directed to the Regional office of MoEF&CC to conduct a site inspection and submit

(Signature)

a factual report with regard to the complaint filed by SEIAA to the RO, MoEF&CC. The relevant part of the order dated 17.04.2025 are as follows:

"We find mentioned in para no.8 of the reply affidavit of Respondent No.2-SEIAA that in respect of complaint of violation of conditions of Environmental Clearance (EC), the Authority has sent letters dated 17.09.2024, 11.12.2024 and 19.02.2025 to the Integrated Regional Office of Ministry of Environment, Forest and Climate Change to conduct a site inspection and submit a factual report. In this regard, we direct learned counsel for Respondent No.1-MoEF&CC to submit response to this affidavit, if so required, and disclose as to whether the said site inspection has been conducted? If yes, as to what is the current status."

5. It is submitted that the answering respondent (i.e. MoEF&CC) has issued a letter dated 28.04.2025 to Regional Office, Gandhinagar, MoEF&CC to depute an officer to conduct site inspection of the project under question in compliance of Hon'ble Court order dated 17.04.2025. **Copy of letter dated 28.04.2025 is annexed as Annexure - R 1.**
6. It is further submitted that vide email dated 09.06.2025, Ministry's Regional Office-Gandhinagar submitted the inspection report. The site was inspected by Dr. Yogesh Kumar, Scientist 'C' Regional Office, Gandhinagar along with officials of Gujarat Pollution Control Board. **Copy of letter dated 28.04.2025 is annexed as Annexure - R 2.**
7. It is submitted that this additional affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

SOLEMNLY AFFIRMED
BEFORE ME

M.P.

MANGLAGURI P. MAKWANA
NOTARY
GOVT. OF INDIA

12 5 JUN 2025

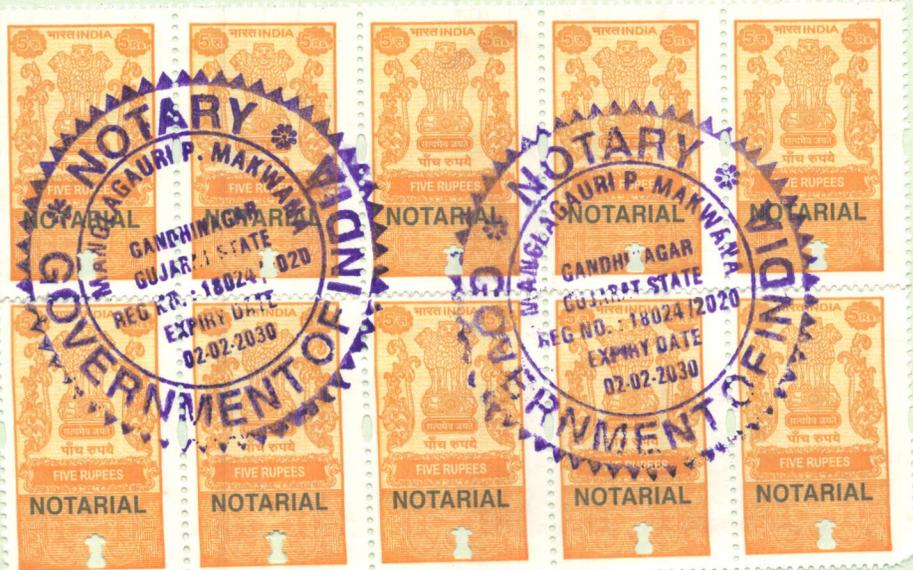
Yogesh Kumar
DEPONENT

डॉ. योगेश कुमार / Dr. Yogesh Kumar
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
Ministry of Environment, Forest & Climate Change,
भारत सरकार / Govt. of India
ए. के. का., गाँधीनगर (गुजरात) / IRO, Gandhinagar (Gujarat)

IDENTIFIED BY ME

ADVOCATE

Name :
Sanad No G. ..



VERIFICATION

Verified at Gandhinagar on 25th this day of June, 2025 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.



DEPONENT

डॉ. योगेश कुमार / Dr. Yogesh Kumar
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
Ministry of Environment, Forest & Climate Change,
भारत सरकार / Govt. of India
ए. के. का., गांधीनगर (गुजरात) / IRO, Gandhinagar(Gujarat)

File No. IA-3/95/2024-IA.III
 Government of India
 Ministry of Environment, Forest & Climate Change
 (Impact Assessment Division)

Level-III, Vayu Wing
 Indira Paryavaran Bhawan,
 Jor Bagh Road, New Delhi-110003
 Dated: 28th April, 2025

To,

The Deputy Director General of Forest
 Ministry of Environment, Forest and Climate Change,
 Gandhi Nagar A wing- 407 & 409,
 Aranya Bhawan, Near CH-3 Circle, Sector-10A,
 Gandhi Nagar-382010.
 Email: iro.gandhingr-mefcc@gov.in

Subject: Original Application No. 202 of 2024 (WZ) titled as Janaksinh Khushalsinh Parmar vs MoEF&CC, through Secretary & ors pending before the NGT, WZ, Pune-regarding

Madam/Sir,

Please refer to the copy of the order of the dated 17.04.2025 (copy enclosed) passed by the Hon'ble NGT, WZ, Pune in the above mentioned application filed against the respondent no. 5 - M/s Thoth Mall & Commercial Real Estate Pvt. Ltd.

2. As per the above-referred order, Hon'ble NGT has directed the Regional Office of Ministry of Environment, Forest and Climate Change (MoEF&CC) to conduct a site inspection and submit a factual report. The relevant part of the order dated 17.04.2025 are as follows:

"We find mentioned in para no.8 of the reply affidavit of Respondent No.2-SELAA that in respect of complaint of violation of conditions of Environmental Clearance (EC), the Authority has sent letters dated 17.09.2024, 11.12.2024 and 19.02.2025 to the Integrated Regional Office of Ministry of Environment, Forest and Climate Change to conduct a site inspection and submit a factual report. In this regard, we direct learned counsel for Respondent No.1- MoEF&CC to submit response to this affidavit, if so required, and disclose as to whether the said site inspection has been conducted? If yes, as to what is the current status."

3. In view of the above, it is requested to depute an officer to conduct site inspection in compliance of the aforesaid order and provide a factual report for further submission to Hon'ble NGT.

Yours Faithfully,

Encl.: As above.


 Dr. S. Prabhu
 (Scientist-D)

Email: p.subramani@gov.in

28/4/2025

Item No.10

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.202 OF 2024 (WZ)

Janaksinh Khushalsinh Parmar

.....Applicant

Versus

MoEF&CC through Secretary & Ors.

....Respondents

Date of hearing: 17.04.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Ms. Mallika Agarwa, Advocate

Respondents : Mr. Rahul Garg and Mr. Shubham Rathod, Advocates
for R-1/MoEF&CC
Ms. Manvi Damle, Advocate h/f
Mr. Maulik Nanavati, Advocate for R-2/SEIAA
Mr. Neelkanth Mehta, Advocate for R-3/GPCB
Mr. Aastik Dhingra, Advocate for R-5 and R-6

ORDER

1. In compliance with our previous order dated 05.02.2025, learned counsel for the applicant has filed rejoinder affidavit dated 16.04.2025 to the reply affidavit of Respondent Nos.5 & 6 – Project Proponents and a copy of the same is said to have been served upon all other parties. Learned counsel for of Respondent Nos.5 & 6 submits that he wants to file sur-rejoinder affidavit against the rejoinder affidavit of applicant, for which two weeks' time may be allowed. We allow him the said time.

2. From the side of Respondent No.1 – MoEF&CC, learned counsel Mr. Rahul Garg has appeared, who submits that he has already filed reply affidavit in this matter.

3. From the side of Respondent No.2-SEIAA, learned counsel Ms. Manvi Damle, holding the brief of learned counsel Mr. Maulik Nanavati,

has appeared, who submits that she has already filed reply affidavit in this matter. The same is taken on record. Learned counsel for Respondent Nos.5 & 6 submits that he has not been served a copy of this affidavit. Therefore, we direct learned counsel for Respondent No.2 to serve the same upon him through e-mail within two days, who may file rejoinder affidavit against the same, if any, within two weeks thereafter.

4. We find mentioned in para no.8 of the reply affidavit of Respondent No.2-SEIAA that in respect of complaint of violation of conditions of Environmental Clearance (EC), the Authority has sent letters dated 17.09.2024, 11.12.2024 and 19.02.2025 to the Integrated Regional Office of Ministry of Environment, Forest and Climate Change to conduct a site inspection and submit a factual report. In this regard, we direct learned counsel for Respondent No.1- MoEF&CC to submit response to this affidavit, if so required, and disclose as to whether the said site inspection has been conducted? If yes, as to what is the current status.

5. From the side of Respondent No.3 – GPCB, learned counsel Mr. Neelkanth Mehta has appeared and seeks additional three weeks' time to file the reply affidavit in this matter. The same is allowed with a direction that a copy of the same be served upon all other parties.

6. None has appeared from the side of respondent No.4- Forests and Environment Department despite sufficient service. They appear to be a formal party.

7. Put up this matter for further consideration on 02.07.2025.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 17, 2025

ORIGINAL APPLICATION NO.202 OF 2024 (WZ)

P.Kr

INSPECTION REPORT

Environmental Clearance Compliance Review

Thoth Mall and Commercial Real Estate Private Limited

Block No. 94-1/a+1/b, 94 (Survey No. 76), Plot No. 117 (Town Planning Scheme No. 4, Umra-South), Althan Village, Majura Taluka, Surat District, Gujarat

1. Introduction

An Environmental Clearance (EC) was granted to **M/s Thoth Mall and Commercial Real Estate Private Limited** by the **State Environment Impact Assessment Authority (SEIAA), Gujarat** on **5 June 2024**, under Identification No. **EC24B038GJ110727**. The project involves the construction of a large commercial infrastructure under **Category B**, as per Schedule 8(a) of the EIA Notification, 2006.

A joint inspection of the project site was conducted by officials from the **Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC)** in coordination with the **Gujarat Pollution Control Board (GPCB), Surat Regional Office** to evaluate compliance with the conditions stipulated in the Environmental Clearance.

1.1 Project Overview

The project is classified under Category B of the Environmental Impact Assessment (EIA) Notification, 2006, Schedule 8(a) pertaining to Building and Construction Projects. The development consists of a multi-functional commercial complex designed to serve as a retail and business hub. The key project components include the construction of a three-level basement, ground floor, two upper floors, a stair cabin, and a store.

- **Plot Area:** 29,222 m²
 - **Estimated Construction Area (Built-up Area):** 111,225.30 m²
 - **Permissible FSI Area:** 116,888 m²
 - **Building Use:** Commercial units including shops and showrooms
 - **Parking Facilities:** Three basement levels to be utilized for vehicle parking and essential service installations
-

2. Observations during Site Inspection

2.1 Construction Activities

Active construction work was observed on site. Based on documents reviewed and oral testimony of the person contacted, it was inferred that construction commenced **prior to the issuance of the EC**, likely in or before **May 2024**.

2.2 Excavation and Dewatering

Extensive excavation reaching a depth of 14 meters has been undertaken to facilitate the construction of three basement levels. The local groundwater table, at approximately 11 meters, has been intercepted, resulting in continuous groundwater seepage into the excavation pit. A dewatering system consisting of **six submersible pumps (15 HP each)** has been

deployed, with two pumps discharging about **500 m³/day** of groundwater into the **Surat Municipal Corporation (SMC)** storm water network. No permissions or approvals for such activity were presented during inspection.

2.3 Water Supply and Wastewater Management

The daily freshwater requirement, around **40,000 litres**, is currently being met through SMC supply. In addition, groundwater seepage is collected and partially reused for curing and dust suppression. However, all domestic wastewater is being discharged directly into the **SMC sewer network** without treatment, and **no septic tank or soak pit** has been constructed as per EC conditions.

2.4 Solid and Construction Waste Handling

Excavated material, estimated at **15,000 m³**, has been disposed of via an authorised third-party contractor as per the information given by the contacted person however the project authorities are yet to submit the supporting documentation. General solid waste generated from construction and domestic activities is being collected and sent to the SMC waste facility.

2.5 Green Belt and Landscaping

The project layout includes provision for a green belt, but **no plantation, tree cover, or landscaping** was observed on site during inspection. The designated area remains undeveloped.

2.6 Pollution Control Measures

- **Air Quality:** Dust control measures such as a **10-meter high wind-breaking wall** are in place.
- **Noise Pollution:** Acoustic barriers are provided for equipment, and construction work is reportedly restricted to designated daytime hours. However, **no air or noise monitoring data** was made available during the visit.

3. Deviations from EC Conditions

The following deviations from EC compliance were noted:

1. **Commencement of Construction Without EC**
Construction was initiated prior to receiving Environmental Clearance, supporting documents for the commencement of operation is yet to be submitted by the project authority.
2. **Absence of On-Site Wastewater Management Systems**
No soak pits or septic tanks have been installed, contravening conditions regarding domestic wastewater treatment and disposal.
3. **Unapproved Discharge of Groundwater**
Groundwater collected from excavation is being discharged into the municipal drainage system without obtaining discharge consent or permissions.
4. **Non-Implementation of Green Belt Development**
Landscaping and green belt measures have not been initiated as the project is under construction phase.

5. Lack of Monitoring Data and Documentation

Air and noise pollution monitoring records were not presented at the time of inspection, limiting assessment of compliance with environmental norms.

4. Written Instructions Issued During Inspection

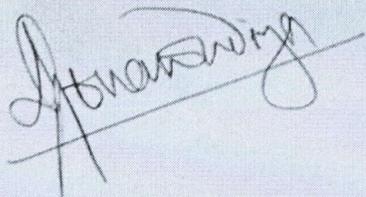
During the site visit, the project proponent was formally instructed in writing to submit the following documents to the Gujarat Pollution Control Board. As of the date of this report, the required submissions are still pending:

1. **Construction Start Date and Supporting Evidence**
 - Submit detailed documentation regarding the actual date of construction commencement, along with supporting evidence.
2. **Excavated Soil Quantity and Disposal Permission**
 - Provide verified records of the total volume of excavated soil and permissions obtained for its transportation and disposal.
3. **Electricity Consumption Records**
 - Submit copies of electricity bills from the initiation of the project to date.
4. **Water Source and Wastewater Disposal Details**
 - Submit detailed records and evidence of freshwater sourced (from SMC and tankers), groundwater usage, and disposal of domestic and construction wastewater.
5. **Environmental Clearance Compliance and Monitoring Report**
 - Submit a comprehensive EC compliance and environmental monitoring report as per the prescribed format and periodicity.

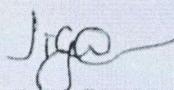
5. Conclusion and Recommendations

The inspection has revealed deviations from the Environmental Clearance conditions, particularly with respect to the commencement of construction, lack of wastewater treatment infrastructure, discharge of groundwater in SMC drainage network, and non-development of the required green belt.

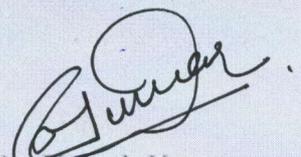
Inspection Team:



Shubham S.
(AEE-RO Surat GPCB)



Dr. J. D. Oza
(Regional Officer- RO
Surat, GPCB)



Dr. Yogesh Kumar
(Dy. DIR-Regional Office –
Gandhinagar, MoEF&CC)

Picture taken During Inspection



PSP Projects Limited
 'PSP House', G-10, Celesta Courtyard, G-10, Lane of Vikramnagar Colony,
 ITCO - Anand Road, Ahmedabad-380 054

Slump Check Register

Site Name: Thoth Mall, Site 3007

SR. NO.	Date of Concrete	Grade	Location	Quantity in (m ³)	Challan No.
01	21-05-24	M30	Ritaining Wall	06	DC070912
02	"	"	"	06	DC070914
03	"	"	"	06	DC070915
01	03-06-24	M30	Ritaining Wall	06	DC070934
02	"	"	"	06	DC070935
03	"	"	"	06	DC070936
01	04-06-24	M30	Ritaining Wall	06	DC070977
02	"	"	"	06	DC070983
03	"	"	"	06	DC070984
04	"	"	"	06	DC070985
01	07-06-24	M30	Ritaining Wall	06	DC070986
02	"	"	"	06	DC070987
03	"	"	"	06	DC070988
04	"	"	"	06	DC070989
05	"	"	"	06	DC070990
06	"	"	"	06	DC070991
07	"	"	"	06	DC070992
08	"	"	"	06	DC070993
01	10-06-24	M30	Ritaining Wall	06	DC070994
02	"	"	"	06	DC070995
03	"	"	"	06	DC070996
04	"	"	"	06	DC070997
05	"	"	"	06	DC070998
06	"	"	"	06	DC070999

THOTH MALL

PSP Projects Limited
Slump Check Register

PSP	PSP PROJECTS LIMITED	PSP/QM/FORMAT/ R0
THOTH MALL		
SURAT		
REGISTER NO. :	PSP/QA-QC/TM / CSCR -01	
DEPARTMENT :	QA/QC	
DESCRIPTION :	CONCRETE SLUMP CHECK REGISTER	
RESPONSIBILITY :	QUALITY MANAGER & QUALITY ENGINEER	
YEAR :	2024	
DURATION :	From: May 2024 To:	
VOLUME :	01/01	
RETENTION PERIOD :	5 YEARS	

Notice of Entry & Inspection**ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત**

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી., પાંડેસરા, સુરત- ૩૯૪ ૨૨૧(ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૮૯૧૬૯૬

IS/ISO - 9001:2015, IS/ISO-14001:2015& IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcbgn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

25860
710443
નં :**તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)**

પાણી અધિનિયમ 1974 ની કલમ - 23, હવા અધિનિયમ ની 1981 ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986 ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે અથવા થવાની તેયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 14:20..... કલાક તા 15 / 05 / 2025
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ અધિકારીશ્રી / કર્મચારીશ્રી

(૧) Dr. Yogesh

(૨) Shubham S.

(૩) _____

હોદ્દો

(Dy. Director,

P.O. MoEF&CC)

(A.E.E.)

પ્રતિશ્રી,

Hemant Zala (Sr. Engrg.)

Thakr Mall,

Plot-113, Ailhan Village,

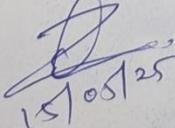
Surat

સહી _____

અધિકારીનું નામ _____

હોદ્દો _____

આ સૂચના (નોટીસ) મેળવનારની સહી :



15/05/25

સહી _____

અધિકારીનું નામ Dr. Jignasa Daga

હોદ્દો Regional officer.

Notice of Instruction

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

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સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી નં:..... કેટેગરી/સ્કેલ:..... Latitude/Longitude:.....

શ્રીમાન,

આપશ્રી ને જણાવવાનું કે, આજ તા. 15.5.15 ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/બોખમી કચરા/.....ના.....નમુના પૃથ્થકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ ના સંદર્ભે શુટીઓ/ક્ષતિઓ બેવા/બાગવા મળેલ છે, જે આદારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલા લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી વ્યથાના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન-03 માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન બેવા મળેલ સ્થળ સ્થિતિ/શુટીઓ/ક્ષતિઓ/ખામીઓ:

- 1) આપણી લાઇ થોટી મલ્લ નું Building Construction માટે શુ સલામત સ્પાઈલ તેની ટોચ પુરાવા માટે રજૂ કરવી.
- 2) આપણી લાઇ excavation ફેલ માટે માટે dispose સલામત સ્પાઈલ તેની Quantity માટે તેના માટે ફોટો અને પુરાવા માટે રજૂ કરવી.
- 3) આપણા project ની શરૂઆતની Electricity bill ની copy માટે રજૂ કરવી.
- 4) મુલાકાત માટે Fresh water - SMC source માટે ground water seepage ની generate ફોટો ફેલ તેના માટે જોઈ શકે તે માટે fresh water consumption - waste water discharge ની details પુરાવા માટે રજૂ કરવી. Domestic waste water disposal details માટે રજૂ કરવી. Fresh water tanker use ફેલ ની માટે રજૂ કરવી.
- 5) EC નું compliance માટે Environment monitoring report માટે રજૂ કરવી.

Dr. Yogesh Ch. Div

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,
(આધિકારીઓના નામ, હોદ્દો, સહી):

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

(વ) આ સ્થળસ્થિતિ/સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.

(ર) જેમા દર્શાવેલ સ્થળસ્થિતિ/સૂચનાઓમાંથી મુદ્દા નં.....સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે:

એકમના પ્રતિનિધી / આ નોંધ મેળવનાર નામ, હોદ્દો અને સહી :

તા.: 15-05-2015

Hemant Zala
(Sr. Engg. Thoty Mall)